

(10)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH**

OA NO. 88/2007

Allahabad, this the 16th day of September, 2008

**HON'BLE SHRI JUSTICE M. VENKATESWARA REDDY, MEMBER (J)**  
**HON'BLE SHRI SHAILENDRA PANDEY, MEMBER (A)**

Sobaran Singh  
s/o Shri Kallua  
r/o Railway Line Par  
Chhoti Masjid Ke Pass Mohilla  
Mohan Kasganj,  
District Etah (U.P.).

.... Applicant

(By Advocate: Shri R.C.Pathak)

Versus

1. The Union of India through  
the General Manager (P)  
the N.E. Railway, Head Quarter  
Gorakhpur.
2. The Divisional Railway Manager  
(D.R.M.) N.E. Railway, Izzatnagar  
Bareilly.
3. The Sr. Divisional Personnel Officer  
N.E. Railway, Izzat Nagar  
Bareilly.
4. The Sr. Divisional Mechanical Engineer (C&W)  
N.E. Railway,  
Izzat Nagar  
Bareilly.
5. Shri Raj Kumar  
The C.D.O. (Carriage Department Officer)  
N.E. Railway,  
Kasganj, District Kasganj. .... Respondents

(By Advocate: Shri K.P.Singh)

**ORDER (Oral)**

**BY JUSTICE M. VENKATESWARA REDDY, MEMBER (J):**

It is represented by both the counsel that this matter has become infructuous as the applicant has joined duty on 31.05.2008 on the post of Technical Fitter Grade-I and he has been getting the



pay and allowances from 31.05.2008 till date. It is also stated that he (1) made a representation dated 19.07.2008 for payment of arrears during the pendency of the OA.

2. The applicant's counsel submits that a direction may be given to dispose of the aforesaid representation by passing a ~~reasoned~~ and speaking order.

3. Accordingly, the OA is disposed of with a direction to the respondents to dispose of the representation made by the applicant dated 19.07.2008. No costs.

(Shaileendra Pandey)  
Member (A)

/nsnrsp/

(Justice M. Venkateswara Reddy)  
Member (J)